

F.No.1-2/Correspondence/FoSTaC/FSSAI/2017
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety & Standards Act, 2006)
(Training Division)
FDA Bhavan, Kotla Road, New Delhi-110 002

Dated 25th April, 2018

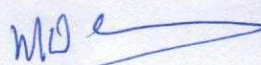
Sub: Training programmes in food safety and standards for food business operators.

In pursuance of Section 16(3)(h) of the Food Safety and Standards Act, 2006, the Food Safety and Standards Authority of India (FSSAI) has to provide training programmes in food safety and standards for persons who are or intend to become involved in food businesses, whether as food business operators or employees or otherwise.

2. The Food Authority, in its 24th meeting held on 21.9.2017, approved in-principle the guidelines of Food Safety Training & Certification (FoSTaC) that envisage inter-alia, that all food businesses having either Central License or State License should have at least one trained and certified "Food Safety Supervisor" for every 25 Food Handlers or part thereof in each of their premises. These supervisors would carry out periodic training of all Food Handlers in the premises and maintain records for food safety audit and inspections. Accordingly all Food Business Operators are advised to nominate at least one Food Safety Supervisor for every 25 Food Handlers or part thereof in each of their premises and get them trained under FoSTaC by 31st December, 2018 through the Training Partners empanelled for the purpose.

3. List of the Training Partners and other details regarding FoSTaC are available on fostac@fssai.gov.in.

4. This is in continuation of Order of even No. dated 06th October, 2017.


(Madhavi Das)

Chief Management Services Officer

To

1. All State Food Safety Commissioners
2. All Regional Directors, FSSAI
3. All Central Designated Officers of FSSAI

Copy for information to:

1. PPS to Chairperson

**DEFINITION OF FOOD HANDLER & FOOD SAFETY SUPERVISOR IN
CONTEXT OF FOOD SAFETY TRAINING & CERTIFICATION**

Food Handler: Food Handler is any person who directly handles packaged or unpackaged food, food equipment and utensils, or food contact surfaces and is therefore expected to comply with food hygiene requirements.

Food Safety Supervisor: Food Safety Supervisor (FSS) is a person who is trained to recognize and prevent risks associated with food handling in food business, holds a valid FSS certificate under Food Safety Training & Certification (FoSTaC) of FSSAI or training programme as approved by the Food Authority from time to time and shall be able to train & supervise the food handler.

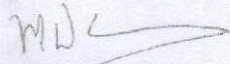
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Food Safety and Standards Authority of India
(A Statutory Authority Established under the Food Safety & Standards Act, 2006)
(Training Division)
FDA Bhawan, Kotla Road, New Delhi - 110002.

Dated the 6th October, 2017

ORDER

Subject: Mandatory Training of all Central and State Licensed FBOs under FSS Act, 2006.

1. In terms of Section 16(3)h of the Food Safety and Standards Act, 2006, the Food Safety and Standards Authority of India has to ensure training of persons who are, or intend to become involved in Food Businesses, whether as Food Business Operators or employees or otherwise. It has accordingly been decided that it would be mandatory for all food businesses having Central License or State License to have at least one trained and certified Food Safety Supervisor for every 25 food handlers or part thereof on all their premises.
2. To implement this policy, FSSAI has designed a large scale Food Safety Training & Certification Program (FoSTaC) for food businesses across the value chain. The curriculum and content for the training have been created centrally. The training is to be delivered through Training Partners including large Food Business Operators; Academic and Vocational Institutions; Training Partners approved under Skill Development Councils and Missions; Industry, Scientific and Technology Associations and Civil Society Organizations. FoSTac is to be steered and managed by each State/UT who would create an action plan and mobilise Food businesses and other Training Partners to undertake the training. FSSAI has set up a website for managing the training program, assessment and certification. Further details are available in the enclosed note and at <https://fostac.fssai.gov.in>
3. The policy to make training and certification mandatory for all Central and State licencees was discussed in the 20th CAC Meeting held on 22nd August 2017 and approved in principle by the Food Authority in its meeting held on 21.09.2017.
4. All States/UTs are now advised to initiate a special drive to take up and facilitate FoSTaC for the licensed FBOs under their respective jurisdiction immediately. The above training is to be made mandatory in phases over the next two years. States/UTs need to designate a senior officer as a Nodal Officer for FoSTaC to implement the policy. States/UTs are also required to fill in and submit the attached FoSTac form within 4 weeks.


(Madhavi Das)
CMSO, FSSAI
Ph: 011-23216582

To

All Commissioners of Food Safety